

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' G ' NEW DLEHI**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.3751/Del/2017
Assessment Year: 2013-14**

Sh. Udayveer, vs. Income-tax Officer,
Village & Post Makiyali, Ward 2(4), Muzaffarnagar
Muzaffarnagar.

PAN : ADLPU0564B
(Appellant)

(Respondent)

Appellant by : Sh. Deepak Kumar Gupta, Adv.
Respondent by: Sh. H.K. Choudhary, CIT/ DR

Date of hearing: 19/01/2021
Date of order : 19/01/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal is filed by Shri Udayveer (the assessee) being aggrieved by the Order dated 20.03.2017 passed by the Commissioner of Income-tax (Appeals), Muzaffarnagar ["CIT(A)"] for assessment year 2013-14.

2. Learned Counsel for the assessee, vide letter dated January 18, 2021, has requested for withdrawal of the appeal filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears under the Vivad Se Vishwas Scheme, 2020 for the assessment

year under consideration. A certificate to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 is also stated to have been received by assessee.

3. Learned CIT/DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order was announced on conclusion of Virtual Hearing in the presence of both the parties on 19th January, 2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 19/01/2021
'aks'